MR. SPEAKER: Whatever I have allowed you to say will be there. But I have neither allowed Shri Ram Swarup Ram nor Shri Ram Vilas Paswan

THE MINITTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRIBUTA SINGH): My humble submission to you is that you have very kindly made certain observations which are likely to find way tomorrow in the press about the matter raised by ShriRam Vilas Paswan, which you never allowed to be placed on record.

MR. SPEAKER: It cannot be.

SHRI BUTA SINGH: Sir, even after your observations, I am afraid, everyday they come out. Even when the Chair is pleased to rule that nothing will go on record, the matters do come out in the Press.

MR. SPEAKER: No, they should not.

(Interruptions)

MR. SPEAKER: Don't shout, That is not the proper way.

(Interruptions)

PROF. MADHU DANDAVATE: But, Sir, whenever you say that a particular remark will not go on record, the Secretariat has strictly observed your instructions and they have been expunged. We have been observing them. Don't blame them.

MR. SPEAKER: It is not that. He says that certain papers do carry. But I will request the papers also to be very careful.

(Interruptions)

SHRI SATISH AGRAWAL: There is another problem. Sometimes when you stop the Members from speaking, you say nothing will go on record or not allowed. So, there is a problem to know what is not on record.

(Interruptions)

स्वश्यक्ष महोवय: आप पहले मेरी बात सुनिए। राम स्वरूप जी, इस तरह करने से कोई फोयदा नहीं होगा। आप लिखकर दीजिए। अगर हमारे या सेन्ट्रल गवर्नमेंट के अधीन होगा तो मैं जरूर उस पर विचार करू गा। अगर नियमों के अन्तर्गत आता है तो डिस्क्शन करवाऊ गा। अगर नहीं आता है तो न आपका डिस्क्शन करवाऊ गा और न इस तरफ का करवाऊ गा। आपकी कांस्टीटुएन्सी में हुआ हैं लेकिन मैं नियमों में ब्यवधान नहीं कर सकता।

## (व्यवधान)

MR. SPEAKER: I am going to name you now, if you don't sit down. It is too much. You are exceeding all the limits.

12.12 hrs.

PAYMENT OF GRATUITY (AMEND-MENT BILL)

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEEREN-DRA PATIL): Sir, I beg to move for leave to introduce a Bill further to amend the payment of Gratuity Act, 1972.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Payment of Gratuity Act, 1972."

The Motion war adopted.

SHRI VEERENDRA PATIL : Sir, I introduce the Bill

12.13 hrs.

**MATTERS UNDER RULE 377** 

(i) Need for providing more funds to banks in Madhya Pradesh for distribu-